

(क) क्या सरकार का ध्यान दिनांक 16 अप्रैल, 1972 के "हिन्दुस्तान" (हिन्दी) में 'बंगला देश में पाकिस्तानी सेना द्वारा किए गये अत्याचार जनरल नियाजी की स्वीकारोक्ति' के बारे में छपे समाचार की ओर दिलाया गया है;

(ख) क्या सरकार ने जनरल नियाजी को बंगला देश में घटी घटनाओं पर पुस्तक लिखने की अनुमति दी है; और

(ग) यदि हां तो क्या यह पुस्तक भारत सरकार द्वारा प्रकाशित की जायेगी या जनरल नियाजी द्वारा ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) जी हां, श्रीमन् ।

(ख) जनरल नियाजी ने ऐसी पुस्तक लिखने के लिए सरकार से कोई अनुमति नहीं मांगी है ।

(ग) प्रश्न नहीं उठता ।

**Proposal to set up an Explosive  
Factory in Orissa**

6002. SHRI P. K. DEO :  
SHRI D.K. PANDA :

Will the Minister of DEFENCE be pleased to state :

(a) whether Government of Orissa have made any proposal for setting up an explosive factory in Orissa ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The Government of Orissa had requested for the location of ordinance factories and defence-oriented projects in Orissa. They were

informed that a decision to locate defence projects was taken in each case based on a full consideration of all relevant factors including strategic and technical parameters of the project.

**CORRECTION OF ANSWER TO  
UNSTARRED QUESTION  
NO. 1907 DATED 26TH  
NOVEMBER, 1971 RE :  
REPATRIATION OF  
DIVIDENDS BY  
FOREIGN OIL  
COMPANIES**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) :

(i) While laying on the Table of the House the reply to Unstarred Question No. 1907 on 26-11-1971, the then Minister for Petroleum and Chemicals (Shri P. C. Sethi) had *inter-alia* stated in reply to part (d) of this Question that Esso had transferred an amount of Rs. 15 lakhs to their principals abroad on account of profits/dividends/gross remuneration during the year 1969. The Reserve Bank of India have since then corrected the figure to 'NIL'.

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I, however, express my regret for the same.

(ii) The information for answering part (d) of the question, "the amount of money already repatriated by each of the foreign oil companies", was obtained from the Reserve Bank of India through the Ministry of Finance. The information was also received from the oil companies and a difference was detected for the year 1969 in the case of Esso's figure. The matter had to be referred to the Ministry of Finance for reconciliation of the figures and hence the delay. I, however, express my regret for the same.

**CORRECTION OF ANSWER TO  
UNSTARRED QUESTION  
NO. 2776 DATED 3RD  
DECEMBER, 1971 RE :  
DEALERSHIP GIVEN BY  
ESSO COMPANY**

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND

**CHEMICALS (SHRI DALBIR SINGH) :**

(i) While laying on the Table of the House the reply to Unstarred Question No. 2776 on 3-12-1971, the then Minister for Petroleum and Chemicals (Shri P. C. Sethi) had *inter-alia* stated in reply to part (d) of this Question that Esso had transferred an amount of Rs. 15 lakhs to their principals abroad on account of profits/dividends/gross remuneration during the year 1969. The Reserve Bank of India have since then corrected the figure to 'NIL'.

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I, however, express my regret for the same.

(ii) The information for answering part (d) of the question, "the profit remitted by it (Esso) abroad during the last three years", was obtained from the Reserve Bank of India through the Ministry of Finance. The information was also received from the oil company and a difference was detected for the year 1969. The matter had to be referred to the Ministry of Finance for reconciliation of the figures and hence the delay. I, however, express my regret for same.

12.00 hrs.

**PAPERS LAID ON THE TABLE**

**AUDIT REPORT OF DELHI FINANCIAL CORPORATION NOTIFICATION UNDER CUSTOMS ACT, AND CENTRAL EXCISE (SEVENTH AUDIT) RULES**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** I beg to lay on the Table—

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year ended the 31st March, 1970, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951. [Placed in the library. See No. LT—2010/72].
- (2) A copy of Notification No. G.S.R. 479 (Hindi and English versions) published in Gazette of India dated

the 22nd April, 1972, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in library. See No. LT—2011/72].

- (3) A copy of the Central Excise (Seventh Amendment) Rules, 1972 (Hindi and English Versions), published in Notification No. G. S. R. 480 in Gazette of India dated the 22nd April, 1972, under section 38 of the Central Excises and Salt Act, 1944. [Placed in library. See No. LT—2012/72].

**ANNUAL REPORTS OF MAZAGON DOCK LTD., AND GOA SHIPYARD, LTD.**

**THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) :** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-sections (1) of section 619A of the Companies Act, 1956 :—

- (1) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Goa Shipyard Limited, Sambhali, Goa, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—2013/72].

**NOTIFICATIONS UNDER COMPANIES ACT**

**THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) :** I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :—